

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-103
IB-861(ND)/2020

IN THE MATTER OF:

DHANLAXMI BANK LIMITED

Vs.

REAL VIDEO IMPACT PRIVATE LIMITED

....FINANCIAL CREDITOR

....CORPORATE DEBTOR

SECTION

U/s 7 IBC Code 2016

Order delivered on 28.10.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC : Mr. PV Dinesh, Ms. Sindhu TP, Mr. Vinod PV, Mr. Ashwini
Kumar Singh, Advocates

For the Respondent/CD :

For the Intervener :

ORDER

Counsel for Financial Creditor is present and submitted that he has sent Speed post and E-mail. However, the speed post has been returned. It is submitted that hard copy of the petition sent at the same address has been received. In the circumstances, it is deemed fit to permit the Counsel for the Financial Creditor to make efforts to serve the Corporate Debtor again through all modes and file the proof of service along with affidavit on or before next date of hearing.

List on 27.11.2020.

- Sd-

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

- Sd-

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit